

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 818
TO BE ANSWERED ON 21.11.2016**

PRIVATE SECURITY GUARDS

†818. SHRI RAMESH BIDHURI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to review the minimum monthly wages of the private security guards and if so, the details thereof;**
- (b) whether the Government proposes to include the private security guards under the category of the skilled employees;**
- (c) if so, the details thereof along with the time by which it is likely to be done; and**
- (d) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): The Central Government after consulting the Minimum Wages Advisory Board has proposed to revise the minimum rate of wages for the employees engaged in “Employment of Watch and Ward”. The security guards without arms and with arms are being covered under “Skilled” and “Highly Skilled” category respectively. After considering the objections/suggestions received with reference to the draft notification published on 01.09.2016, the final notification will be issued in consultation with Ministry of Law & Justice.
